

PUNJAB VIDHAN SABHA

Bill No.10-PLA-2020

THE PUNJAB APPROPRIATION (NO. 2) BILL, 2020

A

BILL

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services and purposes of the financial year ending on the thirty-first day of March, 2021.

BE it enacted by the Legislature of the State of Punjab in the Seventy first Year of the Republic of India as follows :-

1. This Act may be called the Punjab Appropriation (No. 2) Act, 2020. *Short title*
2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied sums, not exceeding those specified in column 5 of the Schedule, appended to this Act, amounting in the aggregate to the sum of ₹ 1,548,052,922,000/- (One Lac Fifty Four Thousand Eight Hundred Five Crore Twenty Nine Lac and Twenty Two Thousand Rupees only) towards defraying several charges, which will come in the course of payment to be made during the financial year 2020-2021, in respect of the services and purposes, specified in column 2 of the said Schedule. *Issue of ₹ 1,548,052,922,000/- out of the Consolidated Fund of the State of Punjab for the financial year, 2020-2021.*
3. The sums, authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, specified in the said Schedule in relation to the Financial Year ending on the thirty-first day of March, 2021. *Appropriation.*
4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail. *Overriding effect of the Act.*

<b>SCHEDULE</b>					
Demand No.	Service and purposes	Sums not exceeding			
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total	
1	2	3	4	5	
		Rs.	Rs.	Rs.	
1	Agriculture	Revenue	116761158000	110000	116761268000
		Capital	332228000	0	332228000
2	Animal Husbandry, Dairy Development and Fisheries	Revenue	5863670000	100000	5863770000
		Capital	326603000	0	326603000
3	Co-operation	Revenue	1571922000	300000	1572222000
		Capital	1914300000	0	1914300000
4	Defence Services Welfare	Revenue	1265008000	1000	1265009000
		Capital	2200000	0	2200000
5	Education	Revenue	123100331000	4401000	123104732000
		Capital	1773854000	0	1773854000
6	Elections	Revenue	1290650000	0	1290650000
		Capital	423500000	0	423500000
7	Excise and Taxation	Revenue	2214529000	12000	2214541000
		Capital	0	0	0
8	Finance	Revenue	172957995000	193180937000	366138932000
		Capital	404002000	479278508000	479682510000
9	Food, Civil Supplies and Consumer Affairs	Revenue	2526310000	1000	2526311000
		Capital	6501120000	0	6501120000
10	General Administration	Revenue	2508446000	142958000	2651404000
		Capital	0	0	0
11	Health and Family Welfare	Revenue	37316544000	14826000	37331370000
		Capital	446900000	0	446900000
12	Home Affairs	Revenue	70489960000	11291000	70501251000
		Capital	2451359000	0	2451359000
13	Industries & Commerce	Revenue	24594500000	1000000	24595500000
		Capital	110320000	0	110320000
14	Information and Public Relation	Revenue	985464000	0	985464000
		Capital	1000	0	1000

15	Water Resources	Revenue	11973368000	0	11973368000
		Capital	13127083000	0	13127083000
16	Labour	Revenue	258067000	0	258067000
		Capital	0	0	0
17	Local Government	Revenue	29730810000	0	29730810000
		Capital	20528038000	0	20528038000
18	Personnel	Revenue	177812000	87634000	265446000
		Capital	40000000	0	40000000
19	Planning	Revenue	643317000	0	643317000
		Capital	4165000000	0	4165000000
20	Power	Revenue	17643368000	1000	17643369000
		Capital	1315800000	0	1315800000
21	Public Works	Revenue	6381445000	1101000	6382546000
		Capital	16376500000	0	16376500000
22	Revenue, Rehabilitation and Disaster Management	Revenue	17562289000	2480000	17564769000
		Capital	200000	0	200000
23	Rural Development and Panchayats	Revenue	23303753000	0	23303753000
		Capital	14995700000	0	14995700000
24	Science, Technology and Environment	Revenue	220942000	0	220942000
		Capital	236600000	0	236600000
25	Social Security, Women & Child Development	Revenue	34172103000	1100000	34173203000
		Capital	806460000	0	806460000
26	State Legislature	Revenue	564368000	11100000	575468000
		Capital	0	0	0
27	Technical Education and Industrial Training	Revenue	3901710000	200000	3901910000
		Capital	2143622000	0	2143622000
28	Tourism and Cultural Affairs	Revenue	709331000	2000	709333000
		Capital	3757843000	0	3757843000
29	Transport	Revenue	4136939000	1000	4136940000
		Capital	46190000	0	46190000
30	Vigilance	Revenue	564624000	4330000	568954000
		Capital	0	0	0
31	Employment Generation and Training	Revenue	3194407000	0	3194407000
		Capital	50200000	0	50200000
32	Forestry and wildlife	Revenue	5907561000	1000000	5908561000
		Capital	0	0	0

33	Governance reforms	Revenue	1965236000	0	1965236000
		Capital	284700000	0	284700000
34	Horticulture	Revenue	1869168000	2000	1869170000
		Capital	105000000	0	105000000
35	Housing and Urban Development	Revenue	2404205000	0	2404205000
		Capital	2156000	0	2156000
36	Jails	Revenue	2647127000	3000	2647130000
		Capital	450003000	0	450003000
37	Law and Justice	Revenue	5669522000	1816151000	7485673000
		Capital	0	0	0
38	Medical Education and Research	Revenue	4113025000	846000	4113871000
		Capital	4853500000	0	4853500000
39	Printing and Stationery	Revenue	354355000	4386000	358741000
		Capital	100000	0	100000
40	Sports and Youth Services	Revenue	2596235000	200000	2596435000
		Capital	106800000	0	106800000
41	Water Supply and Sanitation	Revenue	7530805000	20000000	7550805000
		Capital	12740101000	0	12740101000
42	Social Justice, Empowerment and Minorities	Revenue	8211463000	110000	8211573000
		Capital	796005000	0	796005000
	<b>Total</b>	<b>Revenue</b>	<b>761853842000</b>	<b>195306584000</b>	<b>957160426000</b>
		<b>Capital</b>	<b>111613988000</b>	<b>479278508000</b>	<b>590892496000</b>
	<b>Grand Total</b>		<b>873467830000</b>	<b>674585092000</b>	<b>1548052922000</b>

**STATEMENT OF OBJECTS AND REASONS**

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution of India read with Article 206 thereof, to provide for the appropriation from and out of the Consolidated Fund of the State of all money required to meet the expenditure charged on the Consolidated Fund and the grants made in advance by the Legislative Assembly in respect of the estimated expenditure of the State Government, for the financial year 2020-2021.

**MANPREET SINGH BADAL,**  
Minister for Finance, Punjab.

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The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

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CHANDIGARH  
THE 4<sup>TH</sup> MARCH, 2020

**SHASHI LAKHANPAL MISHRA**  
SECRETARY.

**N.B. - The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 4th March, 2020 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).**

*10213/02-2020/Pb. Govt. Press S.A.S. Nagar*